ne market with this thing. The ban consists that if anybody sells common salt, e will be prosecuted. For what? For sellar an essential commodity to a common sen. Not only that. There is another

nan. Not only that. There is another ning. The production of common salt is llowed with the permission of the district of ollector for industrial purposes. This

ollector for industrial purposes. This aturally leads to blackmarketing, hoarding and the effect is that the common man

kept away and he has to purchase this pmmon salt at higher rates in the maret. This ban is certainly uncalled for. I now there is a policy decision of the

entral Government that salt with iodine ill be sold in the market by 1992, that in another five or six years, and that to by phases. But now all of a sudden ou are prohibiting sale of common salt

ou are prohibiting sale of common salt so many districts. It leads to nothing se but hoarding, blackmarketing and lificulties to the common people for their every day necessities.

Madam, I would, therefore, like to sugest that there should be immediate dictions given to the Government of Matrashtra that this ban may be revoked amediately, and also that the common

It as is currently sold in the market may allowed to be sold in all the district ong with the salt with iodine. Otherwise, not will happen is that the entire compal all will disappear from the market of in the villages there will be so much a difficulty and it will give rise to intuition of false cases against all those ople who sell common salt. Therefore, cessary instructions may be issued to the

overnment of Maharashtra to allow to

ll common salt along with the salt con-

Elections in Tripura

ining iodine. Thank you very much.

SHRI NIRMAL CHATTERIFE (West ngal): Madam Deputy Chairman, I ise a matter which is not only of very gent public importance but is also one tich affects the quality of democracy in a country. Madam, Deputy Chairman, I are aware and most of the Members also aware that almost all the opposin parties are united in desiring a midm poll for Parliament, and yet there is

mid-term poll. Why so? Because the

ling party has decided not to have any

ction at the Centre for the present. And

quite correctly therefore the Election Commission is not in a position to order General Elections for Parliament in the country. Quite appropriately so.

AN HON, MEMBER: Why?

SHRI NIRMAL CHATTERJEE: Because of the ruling party and as you know since we borrow customs from the United Kingdom, the elections are chosen... (Interruptions)

THE DEPUTY CHAIRMAN: Please do not interrupt.

SHRI NIRMAL CHATTERIEE: The ruling party chooses the timing of elections and even for factical reasons also, short term political tactical reasons, and therefore...

SHRI VISHVJIT PRITHVIJIT SINGH (Maharashtra): Tactical but practical reasons.

SHRI NIRMAL CHATTERJEE: Tactical reasons which include practical ones.

SHRI VISHVJIT PRITHVIJIT SINGH: Practical reasons, which include the tactical ones (Interruptions). And they are due...

SHRI NIRMAL CHATTERJEE: You are absolutely right because the Constitution denies the right of recall. Madam, I am coming to the point, I am just trying to draw him to my side.

THE DEPUTY CHAIRMAN: You address the Chair please.

SHRI NIRMAL CHATTERJEE: Thank you, Madam, He was addressing me and not via you, Therefore, I addressed him.

SHRI VISHVJIT PRITHVIJIT SINGH: Are you aware that I face the Chair and I always address the Chair?

SHRI NIRMAL CHATTERJEE: Howover, Madam, I know what is appropriate and my friend also considers it as appropriate but what is appropriate does not seem to be as appropriate when he refers to States. There are several States, fortunately or unfortunately, where the party [Shri Nirmal Chatterjee]

ruling at the Centre is not ruling in the States. In such States, when the ruling party which is opposed to the ruling party at the Cenre desires that elections be held at the appropriate time, unfortunately, what seems to be a consistent, convenient, stand according to the Constitution at the level of the Centre is not considered so at the level of the State. One of the difficulties is this. Of course, no one knows the mind of another person; nobody can enter the mind of another. But judging by external events, one infers that in such cases, the decision on the timing of the election, as announced by the Election Commission is concerned more with the attitude of the Opposition than that of the ruling party in the State. Unfortunately for our polity, we know that the biggest political party in the country is somewhat allergic to elections. They do not hold elections within their organisation for almost a millenium and if any election is proposed anywhere, sometimes, they will go to the court to prevent the election as has happened in West Bengal.

Now, in Tripura, when the State Gevernment have suggested-when they have decided on many practical considerations as my valued colleague Shri Vishvjit Prithvijit Singh says-that elections should be held by the turn of the year, by the end of the year, the Opposition Congress (I) Party prefers to postpone the elections as much as possible. They have approached the Election Commission so that the elections may not be held now. It is reported and the Chief Minister of Tripura has gone to the Press saying that this is a situation where the will of the Government of Tripura is being violated for reasons one does not know because one does not know the mind of another person.

SHRI DARBARA SINGH (Punjab): Murders are taking place there (Interruptions).

SHRI NIRMAL CHATTERJEE: That is true, It is absolutely true. In that case, the Government of India should have abdicated because they are unable to control violence anywhere in the country includ-

ing Punjab. The point is not of violance at all. All preparations are ready. The Election Commission says...

THE DEPUTY CHAIRMAN: Your time is up.

SHRI NIRMAL CHATTERJEE: The Election Commission says that the the State is geared for the elections.*

Therefore, this is being delayed. Through you, Madam, and through the House, I request that the Election Commission should revise its attitude and along with this, we should consider, the House should consider, the problem of electoral reforms when such things can be decided in accordance with the wishes of the people and not according to the wishes of the Election Commission.

Thank you.

SHRI VISHVJIT PRITHVIJIT SINGH: Madam, I strongly resent the allegation made against the Election Commission in the last sentence of the hon. Member's Special Mention. I request you to expunge it from the record. The Election Commission is an independent body and an autonomous authority constituted under the Constitution of India. The House cannot allow this, We cannot allow anybody to cast aspersions. Just like we do not talk about judges of the Supreme Court or the High Courts... (Interruptions)

THE DEPUTY CHAIRMAN: I will go through the record.

SHRI VISHVIIT PRITHVIIT SINGH We cannot allow anybody to cast aspersions on an independent institution. I request you to expunge the last sentence of the hon. Member's speech.

THE DEPUTY CHAIRMAN: I will through the record. (Interruptions) I anything is objectionable, I will remove it.

Now, Mr. Gurupadaswamy please.

^{*}Expunsed as ordered by the Chair.

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SHRI RAM AWADHESH SINGH (Bihar):*

SHRI M. S. GURUPADASWAMY Karnataka): Madam, elections should be neld free and fair.

THE DEPUTY CHAIRMAN: Please be very brief. You are only associating ourself, Keep it in mind.

SHRI. M. S. GURUPADASWAMY: will sit quiet if you do not want me to to that. I have to associate myself.

The elections have to be held free and

air. While holding the elections the rulng party's view has got to be respected vhether it is at the Centre or at the State evel, subject to, of course, the constituional law. Here Tripura Government has uggested that election should be held efore the end of December, if I am corect. The Election Commission has sugested some other date. They have sugested the end of January. So there is a ifference of one month. I do not think, if here is any violence, it will be removed n these 30 days. I think there is some ther reason behind this postponement. I sel that the Government of India is presurising the Election Commission. Otherise, there is no other reason. Within 30 ays' violence may not be removed. Thereore, Election Commission should observe ertain norms. I do not want to criticise he Election Commission. It is a statutory uthority but I am entitled to point out hat this statutory body should observe ertain norms which are applicable uniersally throughout India.

In this particular case I would like the election Commission to respect the decision of the State Government. The State Bovernment feels that elections can be seld before the end of December and that hould be honoured.

It is the right of the ruling party to deide the time of the election. That right hould not, in any manner, be abridged or taken away by the Election Commission The supreme or the main task of the Flection Commission is to see that election is held fairly and properly.

श्री चतुरानन मिश्र (बिहार): माननीय उपसभापित जी, श्री चटर्जी ने जो विपुरा में चुनावों के संबंध में विशेष उल्लेख किया है, मैं उसका पूर्णतः समर्थन करता हूं।

महोदया, हमारी सरकार समस्यास्रों के समाधान करने में तो नालायक साबित हो ही रही है, लेकिन यह सरकार यहां पर समस्या नहीं है वहां पर समस्या खडा करने में बडी एक्सपर्ट साबित हो रही है। त्रिपुरा में बड़ी कठिन परि-स्थिति है। वहां पर वामपंथी सरकार है। समस्याभ्रों का निदान कर बजाय इसके कि शासक पार्टी उनकी मदद करे, यह सरकार उल्टी दिशा में जा रही है। हमारे प्रधानमंत्री ने वामपंत्री ग्रौर वामपंथी सरकार बार बार हमला करने का इरादा कर लिया है। देश के जो डिवीसिव फोर्सेज हैं, उनसे लड़ने के लिए जो म्रपना खुन देकर भी राष्ट्रीय एकता कायम कर रही है, ग्राप उसकी मदद नहीं कर रहे हैं। इसलिए मैं शासक पार्टी के माननीय सदस्यों से अनुरोध करूंगा कि वह समझें कि देश की क्या स्थिति है और उसमें त्रिपुरा का चुनाव बड़ा ही लाभदायी सिद्ध होगा। इसलिए उसका जल्दी से जल्दी करवाने की जो राज्य सरकार ने सिफारिश की है, उसका केन्द्र सर**कार** ग्रनुमोदन करे। इलेक्शन कमीशन स्वायत्त तभी रहेगा जब राज्य सरकार की वाजिव मांग को वह माने। ऋगर केन्द्र के हक्म पर ही वह चलता रहेगा तो यह धारणा फैलेगी कि वह सरकार की बात मानता है। इसलिए यदि वहां पर चुनाव स्रायोग को चुनाव कराने के लिए राज्य सरकार की बात माननी चाहिए।

SHRI V. GOPALSAMY (Tamil Nadu): Madam, I strongly support the views expressed by Mr. Nirmal Chatterjee, Shri Gurupadaswamy and Mishraji. Even after getting bitter lessons in some of the States, Congress (I) has not learnt any lesson

^{*}Expunged as ordered by Chair.

[Shri V. Gopalsamy]

Special

Election Commission should not pluy in the hands of the Central Government and the Congress (1) party, I deplore any such attempt by the ruling party and also the Election Commission. Therefore, I would request this Government and the Election Commission, through you, to agree to the views expressed by the Tripura Government.

Need for rail-link between Arrah and Sasaraw

श्री राम प्रवधेश सिंह: (बिहार): माननीया उपसभापति महोदया, सर्वोच्च सत्ता संपन्न इस संस्था में जब कोई विशेष उल्लेख किया जाता है तो सरकार को उसके महत्व को समझना चाहिए। लेकिन ऐसा लगता है. मैं ग्रपने ग्रनभव से कह रहा हूं कि पिछले सत्र से लेंकर हमने 7-8 विशेष उल्लेख किये लेकिन एक-दो छोड़ कर किसी का भी जवाब नहीं स्राया। इसका मतलब है कि इस संस्था की गरिमा को सरकार रही है। मुझे याद है कि 20 साल पहले जब मैं श्रसेम्बली में थातो एक दो शब्द भी किसी समस्या पर स्रादमी वोलता था तो उसके सरकार ऊपर. कार्रवाई करती थी, जांच करवाती थी। यहां विशेष उल्लेख का मतलव एक साधारण क्वेश्चन से भी कम है। एक स्टाई क्वेश्चन का जवाब भी सरकार 10 दिन में मंगा कर देती है लेकिन विशेष उल्लेख में जिसके लिए विशेष समय दिया जाता है, सबसे गहरी चिन्ता की बात है कि एक भी मंत्री हाजिर नहीं रहता। एक ग्राध स्टेट मिनिस्टर रहता हो तो रहता हो। संयोग से म्रब केबिनेट मिनिस्टर बैठे हैं वह भी इसलिए कि उनका बिल है।

उपसभापति : ग्रापका स्पेशल मेंशन कस्ट्रवशन ग्राफ रेलवे लाइन पर है। उस पर कहिए।

श्री राम स्रवधेश सिंह: ग्राप से में ग्रनरोध करूंगा कि ग्राप सरकार को सलाहुँ दें ग्रौर निर्देश दें ग्राप इस कुर्सी

पर बैठी हैं कि जब विशेष उल्लेख हो तो कोई न कोई मंत्री हर विभाग का सदन में हाजिर रहे। जो सवाल उठाये जाते हैं उनकी संवेदनशीलता को समझ सकें इसके लिए म्रावश्यक है वह उपस्थित

mentions

मैं यह कहना चाहता हूं कि हमारे यहां एक छोटी लाइट रेलवे थी ग्रारा-सासाराम मार्टिन-बर्न लाइट रेलवे। यह त्रारा ग्रौर सासाराम को मिलाती थी। उस लाइन को इन लोगों ने खत्म कर ने खत्म कर दिया। कम्पनी सरकार ने ग्राग्वासन दिया था कि इसकी जगह पर हम बड़ी लाइन लगायेंगे जो ग्रारा-सासाराम को जोड़ेगी। सासाराम^{ें} ऐतिहासिक शेरशाह की जन्मभिम है। ये दो जिले हो गये हैं। स्रारा हो गया है भोजपुर जिला राजधानी ग्रौर सांसाराम रोहतास जिला राजधानी। इस वीच में 62 मील यानी करीब-करीब 100 किलोमीटर की जमीन है। यह उपजाऊ जमीन है। इसमें 5-6 दर्जन चावल की मिले हैं। रोहतास इंडस्ट्री के ऊपर प्लेटों है कैम्योर पहाड़ियां हैं। स्राने-जाने में दिक्कत होती है। चम्बल की घाटी की तरह वहां की स्थिति है। ग्राये दिन 10-15 डाकू पड़े रहते हैं। कई बा∡ सरकार ने कहा कि हम लोग प्लानिंग कर रहे हैं। हमने सुना कि रेलवे ने माप भी करायी है जमीन की। दो-तीन बार माप हो चकी है। छोटी लाइन की जमीन थी सारे दफ्तर सारे स्टेशन ज्यों के त्यों हैं। लेकिन म्रभी तक उस पर ग्रागे कोई भी कार्रवाई नहीं हो पा रही है। मैं श्रापके माध्यम से सरकार से विल्कुल कैटेगोरिकली ग्रान्सर चाहता हूं। 1 P.M. ग्रौर इस सत्र के ग्रन्त तक यानी

12 तारीख तक सरकार इसका जवाब दे दें। जब स्टार्ड क्वेश्चन का जवाब 10 दिन के भ्रन्दर दिया जा सकता है तो इसका जवाव क्यों नहीं दिया जफ सकता है। ग्राखिर मैं यह जानना चाहता हं कि यह रेलवे लाइन वनेगी या नहीं? ग्रंगर ग्रापने इसको बनाने का प्रस्ताव। किया है तो क्या भ्रापने इसका काम शुरू कर दिया है यह मैं जानना चाहता हूं